

CP NO. 26(ND)/2016
RT No.14/2016

Rajesh Gupta

...Petitioner

Versus.

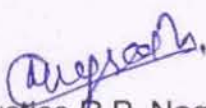
M/s Garg International Pvt. Ltd. & Ors.

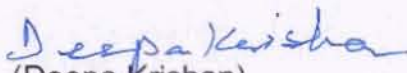
...Respondents

Present: Mr. Rajansh Thukral, Advocate for petitioner.
Ms. Riya Bansal for respondents No.1 and 2.

The matter was fixed for service of respondent No.3 as well as for filing of reply. Notice was sent to respondent No.3 by Speed Post and the same has been returned with the remarks of postal employee that respondent did not meet and his wife refused to accept delivery of the speed post containing notice. This is declared valid service and none being present for respondent No.3 is proceeded against ex parte. Last opportunity granted to respondents for filing of reply at least two days before the next date with advance copy to the counsel opposite.

List the matter for 13.10.2016.


(Justice R.P. Nagrah)
Member (Judicial)


(Deepa Krishan)
Member(Technical)

September 27, 2016

arora